

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 54 of 2002

Wednesday, this the 10th day of March, 2004

CORAM

HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER  
HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER

1. C. Ravi,  
S/o late C. Unnikannan Mannadiar,  
Junior Stenographer, Personnel Branch,  
Divisional Office, Southern Railway,  
Palghat - 678 002,  
residing at Railway Quarters 267-A,  
North Railway Colony, Hemambika Nagar,  
Palakkad - 678 009 .....Applicant

[By Advocate Mr. M.R. Rajendran Nair]

Versus

1. Union of India, represented by the  
Secretary, Ministry of Railways, New Delhi.  
2. Chief Personnel Officer,  
Southern Railway, Madras.  
3. Senior Divisional Personnel Officer,  
Southern Railway, Palakkad. ....Respondents

[By Advocate Smt. Rajeswari Krishnan]

The application having been heard on 10-3-2004, the  
Tribunal on the same day delivered the following:

O R D E R

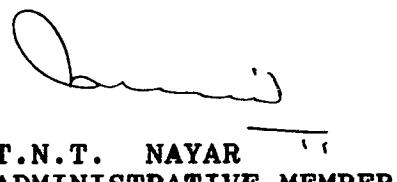
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

When the matter came up for hearing, learned counsel for  
the applicant has submitted that by order dated 28-3-2002 filed  
as Annexure R1 by the respondents along with the reply  
statement, the applicant's grievance has been redressed.  
Counsel on either side, therefore, would state that the present  
Original Application has become infructuous and the same may be  
dismissed. Accordingly, the Original Application is dismissed  
as infructuous. No costs.

Wednesday, this the 10th day of March, 2004



K.V. SACHIDANANDAN  
JUDICIAL MEMBER



T.N.T. NAYAR  
ADMINISTRATIVE MEMBER